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#### IN THE HIGH COURT OF DELHI AT NEW DELHI W.P.(C) 3918/2021 & CM APPL. 19941/2021 JORAWER SINGH MUNDY @ JORAWAR SINGH MUNDY ..... Petitioner Mr.Sanjay Kumar & Ms.Easha Through: Kadian. Advs. versus UNION OF INDIA & ORS. ..... Respondents Ms.Shiva Lakshmi, CGSC for UOI Through: with Mr.Vishal Singh, Adv. Mr.Arvind Nigam, Sr. Adv. with Ms.Mamta R. Jha, Mr.Rohan Ahuja, Ms.Shruttima Ehersa, Mr.Vatsalya Ms.Amishi Sodani Vishal. & Mr.Rahul Chaudhary, Advs. for Google LLC. Mr.Jawahar Raja, Adv. for Indian Kanoon.

### CORAM: HON'BLE MR. JUSTICE NAVIN CHAWLA

#### <u>ORDER</u> 03.11.2023

1. Mr.Rohit Madan, learned counsel, (M-8178373118 and e-mail rohitmadanadv@gmail.com) appearing for the petitioner in the lead matter, that is, W.P.(C) No.1021/2016 has been requested to act as a co-ordinator for the counsels for the petitioners in this batch of petitions.

2. In case the learned counsels for the petitioners wish to rely upon any specific judgment in the course of their submissions, they shall contact Mr.Rohit Madan, Advocate (M-8178373118 and e-mail

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rohitmadanadv@gmail.com) within a period of 4 weeks, who shall add the said judgment in a common compilation that needs to be filed in the lead matter, that is, W.P.(C) No.1021/2016, within a period of 6 weeks.

3. Similarly, Ms.Shiva Lakshmi, learned counsel (M-9818054806 & email shivalakshmi.cgsc@gmail.com) is requested to act as the lead counsel for the Union of India.

4. In case, the learned counsels for the UOI have any specific judgment to cite, they shall inform Ms.Shiva Lakshmi, Advocate within a period of 4 weeks, to add the same in the compilation of judgments that she shall file in W.P.(C) No.1021/2016 within a period of six weeks.

5. The other respondents shall also file the compilation of their judgments in W.P.(C) No.1021/2016.

6. List on  $12^{\text{th}}$  and  $13^{\text{th}}$  February, 2024 at 2.30 PM along with W.P.(C) 1021/2016.

# NAVIN CHAWLA, J

## NOVEMBER 3, 2023/ns

Click here to check corrigendum, if any

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